

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE.**

[Under section 18(1) read with sections 14, 15, 16 & 17 of National Green
Tribunal Act, 2010]

APPLICATION NO. 82 OF 2023

Abdul Samad Ismail Maknojia and 60 Ors

...Applicants

V/s

The State of Maharashtra, Through its Secretary,
Environment Department, Govt. Of Maharashtra and 9 Ors.

...Respondents

OBJECTIONS TO JOINT COMMITTEE REPORT DTD.

30.04.2024.

I. FACTUAL BACKGROUND OF THE MATTER:

- A. That the Original Application No. 82 of 2023 was filed on 28.01.2023 by the Applicants for issuance of directions to the authorities to assess environmental damage, provide proper Sewage Treatment Plant [STP], Organic Waste Converter [OWC], rain water harvesting system, Parking, and Recreation Ground [RG]. Moreover, the Applicants have also prayed the rectification of the malafide compromise with crucial Fire Safety provisions, which has been done without taking into consideration the safety of residents. The Applicants has further prayed action against other illegal aspects against on site.
- B. That the Hon'ble National Green Tribunal vide Order dtd. 20.03.2024 constituted a Joint Committee comprising one member each of MPCB [Respondent No. 4], SRA [Respondent No. 5], MCGM [Respondent No. 7] to visit the site and conduct inspection therein pertaining to allegations made in OA No. 82 of 2023 after issuing notice about visit to the site to the counsel for Applicant and Respondent Nos. 8 to 9.

- C. On 23.04.2024, officers of Mr. A.S. Nandvate, SRO for MPCB [Respondent No. 4], Mr. Pradip Pawar, Executive Engineer, for SRA [Respondent No. 5], Mr. Sagar Rane, AE, (B&F) for MCGM [Respondent No. 7] accompanied with Developer – Hayat Ansari (Respondent No. 9) without serving a Notice to Applicant, about the visit to the site and did not inspect the site as per all the allegations made in the Original Application.
- D. On 24.04.2024, when the Applicants learnt about this, they apprised this fact to their Advocate. Thereafter, the Applicants through their Advocate sent a letter cum notice to MPCB [Respondent No. 4], SRA [Respondent No. 5], MCGM [Respondent No. 7] and reminded them to comply the Order dtd 23.03.2024 of this Hon'ble Tribunal, in letter and spirit. A true and correct copy of Notice cum Letter dtd. 24.04.2024 addressed to MPCB, SRA and MCGM is **Exhibit – A**.
- E. On 24.04.2024, the Executive Engineer, SRA (Mr. Pradip Pawar) for Respondent Nos. 5 and 6, filed an Affidavit [Pg Nos. 648 to 650 of Paper Book], on oath, served on the Applicants and uploaded on the NGT's official. The Affidavit *inter-alia* stated as under para nos. 6 which is reproduced as under :—

6.I say that as per Order dated 20.03.2024 of Hon'ble National Green Tribunal a joint site inspection carried out on dated 22.04.2024 by Joint Committee members of MPCB, SRA and MCGM. As per said joint site inspect, a report is being prepared by joint committee and same will be submitted to Hon'ble NGT."

A true and correct copy of Affidavit dtd. 24.04.2024 filed by Mr. Pradeep Pawar, Executive Engineer of SRA [Respondent Nos. 5 and 6] is marked as **Exhibit – B**.

- F. On 25.04.2024, Respondent No. 4 [MPCB], through Mr. A. S. Nandvate, SRO, Mumbai IV, sent an email to the Advocate of Applicants and *inter-alia* stated as under :-

“In this context, primary meeting of committee members of SRA, MCGM and MPCB was done at site on 23.04.2024. Now, it has been decided to carryout joint inspection of site in question and inspect it in respect of the allegations made by applicant on dated 30.04.2024 at 12 noon.”

A true and correct copy of photo / screenshot of email dtd 25.04.2024 sent by Respondent No. 4 [MPCB], through Mr. A.S. Nandvate, SRO, Mumbai IV to the Advocate for Applicants is **Exhibit – C**.

- G. Accordingly, the Joint Inspection was carried out on 30.04.2024 and endorsement of respective parties were taken on ‘Joint Inspection Report Attendance Sheet’ with the assurance that comprehensive report including say by SRA, MCGM and MPCB will be prepared. A true and correct copy of the Joint Inspection Report Attendance Sheet duly signed on 30.04.2024 is **Exhibit – D**.
- H. On 06.05.2024, the Ld. Counsel for MPCB forwarded the Joint Inspection Report on Applicants’ Advocate email.

II. PRELIMINARY OBJECTION TO JOINT COMMITTEE REPORT:-

Applicants raise point-wise preliminary objection in regard to the conduct and working of Joint Committee and its members:-

- a) Pertinently, by its letter dtd 25.04.2024 to the Applicant’s Advocate, the Respondent No. 4 [MPCB] – Mr. A.S. Nandvate, SRO have claimed that a primary meeting of Committee members was done at site on 23.04.2024. Applicants say that following officers and

representative were present at this alleged primary meeting, on 23.04.2024 are demonstrated in the tabulated chart below:-

A.S. Nandvate	Sub-regional Officer, MPCB	Resp. No. 4 [MPCB]	Joint Committee
Pradip Pawar	Executive Engineer, SRA	Resp. No. 5 [SRA]	
Sagar Rane	Asst. Engineer, (B &F)	Resp. No. 7 [MCGM]	
Hayat Ansari	Developer / co-developer	Resp. No. 9	Developer

Applicants have video-recorded clip showing that the Applicant No. 1, other members the above mentioned persons were present at the site. Applicants seek leave to rely and refer the same as and when required by this Hon'ble Tribunal.

- i. *Firstly*, there was no direction by this Hon'ble Tribunal to have primary meeting at site by the Joint Committee with the Respondent No. 9 [Developer]. Thus, this ought not to have been done by Joint Committee. More so, this alleged primary meeting was without notice to the Applicants or their Counsel.
- ii. *Secondly*, the meeting could have been conducted at a neutral place amongst the Ld. Joint Committee members before actual site inspection, however, Ld. Joint Committee chose to have meeting along with Respondent No. 9 [Developer] at site, despite, the fact there are serious allegations of illegality and irregularity against the Respondent No. 9 [Developer] in the redevelopment. Applicants prays

before this Hon'ble Court to direct the Joint committee to produce minutes of primary meeting of 23.04.2024 alleged to be conducted, before this Hon'ble Tribunal.

- iii. *Thirdly*, without prejudice to above contentions, this was not a primary meeting on 23.04.2024, as claimed by Respondent No. 4 [MPCB], because, the Joint Committee half-heartedly visited and inspected the site and building. This, obviously gave ample time to Respondent No. 9 [Developer] to cover-up and camouflage some illegalities till 30.04.2024.

Accordingly, the Respondent No. 9 succeeded to bring OWC in the Rehab Building before 30.04.2024 to cover up his illegality. Respondent No. 9 [Developer] also did cement plastering near the STP and overflowing drainage to cover-up his illegalities. True and correct copies of photographs of showing OWC and Cement plastering at site done by Respondent No. 9 [Developer] is Exhibit – E.

- b) It is extremely important to note that, one of the Committee member i.e. Mr. Pradip Pawar, Executive Engineer, SRA (Respondent No. 5 – SRA), filed an Affidavit on oath dtd 24.04.2024 and uploaded on the official website of this Hon'ble Tribunal, stating that site inspection already carried out on 22.04.2024. He further stated that the site inspection report is prepared by the Joint Committee and shall be submitted before this

Hon'ble Court. Applicants preliminary objections are as below :-

- i) *Firstly*, the version of Committee member i.e. Mr. Pradip Pawar, Executive Engineer, SRA (Respondent No. 5 – SRA) is a complete contrast to the version of Nodal agency and Committee Member i.e. Mr. A.S. Nandvate, SRO [Respondent No. 4 MPCB. Respondent No. 5 – SRA in clear terms states that “Joint inspection” was carried out, contrary to the stand of Respondent No. 4 [MPCB] that it was a ‘primary meeting’. Applicants prays before this Hon'ble Court to direct the Executive Engineer, SRA (Mr. Pradip Pawar) and / or Joint Committee to produce joint inspection report, before this Hon'ble Tribunal.
- ii) *Secondly*, either Respondent No. 4 [MPCB] or Respondent No. 5 [SRA] version given on oath is false and thereby, a fit case for perjury.
- iii) *Thirdly*, Respondent No. 4 [MPCB] claims the date of meeting as 23.04.2024 or Respondent No. 5 [SRA] claims the date of site inspection as 22.04.2024. This, again, a contradict version of members of Joint Committee.
- iv) *Fourthly*, that the surreptitious and half-hearted site inspection and filing of Affidavit by Respondent No. 5 – SRA shows that there is a pre-determined mindset. Respondent No. 5 – SRA as a committee

member has defied and overreach the directions of this Hon'ble Tribunal.

- c) Pertinently, on the date of second site inspection carried on 30.04.2024, one member of the Joint Committee i.e. Mr. Pradip Pawar, Executive Engineer, SRA [the engineer who filed Affidavit] was replaced with a Junior Cadre – Officer – Mr. Sanjeevan Bhosle, A.E., SRA. Applicants state that Applicants' Advocate, Applicant No. 1, Respondent No. 8 and 9 [Developer / co-developer] and following Joint Committee members were present on 30.04.2024, which are demonstrated in the tabulated chart below

A.S. Nandvate	Sub-regional Officer, MPCB	Resp. No. 4 [MPCB]	Joint Committee
Sanjeevan Bhosle	Asst. Engineer, SRA	Resp. No. 5 [SRA]	
Sagar Rane	Asstt. Engineer, (B &F)	Resp. No. 7 [MCGM]	

- i. *Firstly*, this replacement of Committee member of Respondent No. 5 [SRA], was done in order to bypass and overcome the grave blunder and illegality committed in Affidavit dtd 24.04.2024 filed by Mr. Pradip Pawar, Executive Engineer, SRA (Respondent No. 5 – SRA), with shows pre-determined mindset of one of the erstwhile committee member.
- ii. *Secondly*, the version of Respondent No. 5 – SRA in Affidavit dtd 24.04.2024 demonstrates that site inspection was already carried out on 22.04.2024, without notice to the Applicants. Thus, the

subsequent and second site inspection on 30.04.2024 was nothing but a chicanery and façade to allow the Respondent No. 9 to coverup many illegalities and to assist the Respondent No. 9 [Developer] to run away from its liability and responsibility.

III. PARAWISE OBJECTION TO JOINT COMMITTEE REPORT:-

- a) That the contents of para No. 1 of the said report are incorrect and misleading for the following reasons -
- i) During inspection, the Sewage Treatment Plant [STP] was observed to be inoperative. The Committee recorded the submission of the PP that the responsibility to maintain STP lies with rehab Society.
 - ii) There was indeed the sewage overflowing due to faulty / broken connection due to which enormous air pollution happened. This which was rectified / covered up by the PP recently before second inspection, and thus, there was no breakage and leakage found.
 - iii) That the PP was bound to provide duly installed and functional STP in all manner, alongwith proper setup. In factum, there is no electricity connection at STP Plant and other wire connection therein are loose. Hence, the developer has miserably failed to provide safe STP plant, which has not recorded in the said Joint Committee Report.

iv) In so far as leakage of sewage is concerned, that is found on the site. This need not to be investigated at the whims and fancies of the PP.

b) That the contents of para No. 2 of the said report are incorrect and misleading for the following reasons:-

The report has claimed the capacity of Organic Waste Converter (OWC) to be 208 kg/day. However, the size of OWC is too small and its actual capacity far less than claimed. However, again the Joint Committee has relied upon the incorrect submission of PP pertaining to responsibility of Society to maintenance and operation of OWS by Society.

However, it is correct to state that said OWC was found non-operational while inspection

c) That, for the report at para No. 3, the Applicants put the Joint committee into strict proof and evidence in regard to green toilets for the use of workers.

d) That the contents of para No. 4 of the said report are incorrect and misleading for the following reasons, because, the PP has provided the Rain Water Harvesting system only on paper and no such system exists on site. However, the Joint Committee has recorded completely false and blatantly incorrect observations, in said Joint Inspection Report.

e) That the contents of para No. 5 of the said report are incorrect because, by virtue of Amendment dtd. 12.08.2009, in Regulation No. 36 – Table – 15 Development Control Regulation of Greater Mumbai,

1991 [In Short “DCR 1991”], thereby contemplated benefit of 01 [one] parking facility for every 08 [eight] occupant in the Slum Rehabilitation Scheme under regulation 33 (10) of DCR, 1991. However, the Joint Committee has wrongfully mentioned inapplicable Circular No. 104 dtd. 10.11.2009. And accordingly recorded that there is no need of Parking in Rehab Building, without application of mind. Be as it may, this is point of involving facts as well as law, thus, the Applicants shall make submissions before this Hon’ble NGT.

- f) That, the contents of para No. 6 of the said Report are incorrect, because, as per clause 23 (1)(a) of DCR, 1991. 20% of net plot area has to be provided as Recreational Ground (RG). And the observation in said report has been recorded as 8% RG is provided and balance physical RG shall be provided before granting final OC to the Sale Wing A/B. It is pertinent to note that, no RG has been provided on site of Rehab Building till date. The Joint Committee has wrongly recorded the observations of non-existing aspects.

- g) That, the contents of para No. 7 of the said Report are incorrect for the following reasons, because, the SEIAA condition does not prescribes that the NOC shall be insisted before granting final O.C. to Sale Wing – A/B. It clearly says NOC shall not be insisted before granted of O.C. Thus, joint committee cannot import or interpret which is absent in the conditions of SEIAA.

- h)** That, the contents of para No. 8 of the said Report are incorrect because –
- i)** The said report has only recorded about the grant of CFO Completion Certificate for Rehab Wing C. By this observation, the factual position cannot be ascertained.
 - ii)** The factual position at site has not been recorded about inspection for access / space for effective and smooth fire tender movement. The factual position is such that, the fire Brigade Vehicle cannot even move around the Rehab Wing.
 - iii)** It also did not record about the adequate fire-fighting equipment as per National Building Code,
 - iv)** Applicants have made categorical averments / grievances about the compromise with Fire safety provisions, however, it has not been considered by the Joint Committee.
- j)** In respect the contents of para No. 9 of the said Report, the Applicants state that, the religious place [Mandir] has been under the management of occupants of Rehab Building for many decades. Once the Sale building is completed and boundaries are finally defined in all aspect, the access to the mandir for the Rehab Occupants shall be impossible. Thus, the provision of Mandir in Sale Wing A / B is illegal and ought not have been done without taking the consent of the Rehab occupant members.

More so, the alternative solution could be that, the Mandir Location must be retained at the same place, and should not be relocated in Sale Wing.

- k) In respect the contents of para No. 10 of the said Report, the Applicants state that, the Joint committee has denied to offer any in respect of allegation made by Applicant *qua* Form 1 and Form 1A submitted by PP before SIEAA and SEAC Authorities thus, appropriate directions may be given in this regard.

In so far, as committee opinion is concerned, that the appropriate action has to be taken by MPC Board against PP / Society, Applicants state that Applicants case is against the PP and not the Society.

That the allegations in relation to lapses by PP is concerned that could have been dealt with the joint committee because ascertaining the feasibility / access for fire tender / fire engine could have been done by the joint committee which consist of engineers. That the opinion by joint committee provides a kind of safety value to the PP to wriggle out from its mandatory duties and responsibility, therefore, necessary direction in the interest of justice may be given keeping in the mind, the life and safety of the Applicants and its member of the Society.

AND FOR SUCH ACTS OF KINDNESS THE APPLICANTS SHALL DUTY BOUND EVER PRAY.

Place: Mumbai.

Date: 05.11.2024.


Advocate for Applicants
[Altaf Khan – MAH/3990/2012].

Altaf Khan**Advocate**
High Court, Bombayadvocate.altafkhan@gmail.com
Mob # 9821894245

Adj. to PWD Bldg, Opp. Sewri Fast Track Court, Zakaria Bunder Rd, Sewri (W), Mumbai – 400015

Date: 24.04.2024

To

1. Adv. Aniruddha Kulkarni,
Adv. for Resp. Nos. 1 to 4.
Email id: aniruddha1488@gmail.com.
2. Adv. Girish Utangale,
[Advocate for Resp. Nos. 5 and 6],
602, 6th Floor, Oval House,
British Hotel Lane, Commerce House,
Behind BSE Building, Fort,
Mumbai – 400 023.
Email id: utangaledgirish@yahoo.co.in /
ceo@sra.gov.in / lcsra@sra.gov.in.
3. Municipal Corporation of Greater Mumbai,
Through its Municipal Commissioner,
[Respondent No. 7],
MCGM Head Office, Mahapalika Marg,
Mumbai CST, Mumbai-400001.
Email: mc@mcgm.gov.in.
4. Slum Rehabilitation Authority
Through its Chief Executive Officer,
Administrative Building,
Prof. Anant Kanekar Marg,
Bandra(East), Mumbai-400 051.
Email: ceo@sra.gov.in
5. Chief Engineer,
Slum Rehabilitation Authority,
Administrative Building,
Prof. Anant Kanekar Marg,
Bandra (East), Mumbai – 400051.
6. Maharashtra Pollution Control Board
Through its Secretary,
Kalpataru Point, 3rd and 4th Floor,
Opp. PVR Cinema, Sion Circle,
Mumbai – 400022.

- REF: (i) O.A. No. 82 of 2023 [*Abdul Samad Ismail Maknojia and Ors v. The State of Maharashtra and Ors*] before National Green Tribunal [Western Zone];
- (ii) Order dtd. 20.03.2024 passed in I.A. No. 141 of 2023 in O.A. No. 82 of 2023.

Sir / Madam,

1. I am concerned for the Applicants in above Original Application.
2. That the Hon'ble National Green Tribunal, presided over by Their Lordships Mr. Justice Dinesh Kumar Singh, J.M. and Dr. Vijay Kulkarni, E.M., vide its Order dtd. 20.03.2024 partly allowed the I.A. No. 141 of 2023 and issued following directions –

“10. We partly allow this application (I.A. No. 141/2023) and instead of appointing a counsel or individual person as Court Commissioner to visit the site, we deem it appropriate to constitute a Joint Committee comprising one member each of respondent No.4 – MPCB, respondent No. 5 – Slum Rehabilitation Authority and respondent No.7 – MCGM and MPCB would be the nodal agency of the Joint Committee, with a direction that the Committee shall visit the site in question, inspect it in respect of the allegations made in this application and note all the violations and submit its report within one month from the date of uploading of this order, after issuing a notice about visit to the site to the learned counsel for the applicants as well as learned counsel for respondent Nos.8 and 9.”

3. In compliance of the above Order, the Applicant's Counsel has not been served any notice for the site visit.
4. I have recently learnt through the Applicants that, some officers of your addressees, were accompanied with Developer – Mr. Hayat Ansari (Respondent No. 9) and arrived the site in

question on 23.04.2024 without serving notice / intimation upon the Counsel / Advocate for Applicants and did not inspect the site as per all the allegations made in the Original Application.

This visit was done in complete ignorance, breach and violation of Order dtd. 20.03.2024. The Applicants strongly object to this conduct of above addressees.

5. Therefore, this is a candid request to comply with the Order dtd. 20.03.2024 passed by the Hon'ble NGT (W.Z.) in letter and spirit by issuing a Notice to me on behalf of Applicants and to inspect the site in respect of all the allegations made in the Original Application.
6. In the event you addressees do not comply the Order dtd. 20.03.2024 in letter and spirit, I shall put this fact and conduct of Respondents to the notice of the Hon'ble NGT (W.Z.). Kindly take notice thereof.

Yours truly,



Altaf Khan,
Advocate for the Applicants.



BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
ORIGINAL APPLICATION NO. 82 OF 2023 (WZ)

Abdul Samad Ismail Kaknojjia &OrsApplicant

Verses

State of Maharashtra & Ors. ...Respondents

I Pradip Pawar, an adult, Indian inhabitant working as Executive Engineer , Slum Rehabilitation Authority the Respondent No. 5 & 6 (SRA) herein do hereby solemnly affirm and state as under :-

1. I say that I have perused the copy of an application filed by the Applicant and in reply thereto I have to state as under
2. At the very outset, I respectfully say and submit that the contents of the said Application are false, vexatious and suppression of facts & hence ought to be dismissed with heavy costs.
3. At the further outset, I respectfully say and submit that admittedly the Applicants who are slum dwellers and encroachers on the said property

have already got the benefits under the slum policy of Government of Maharashtra and have been rehabilitated free of costs on ownership basis in the rehab buildings constructed on site and therefore having received the benefit under the slum scheme chooses to challenge the same.

4. I say that the slum scheme on land bearing, CTS No.738/B/1A of village Malad for Shree Azad SRA CHS was accepted on 17/01/2006 by the SRA. The LOI was issued on 10/08/2009 and revised LOI's were issued on 28/12/2011,03/02/2018,14/02/2020 and 18/05/2021 and land is private land .There are 192 slum dwellers on the said property admeasuring 4219.80 sq.mtrs. The part OC to ground (pt) plus stilt (part) plus 1st to 15th Floor excluding school reservation portion was issued to Respondent No.9 on 16.06.2021.
5. I say that as per the then prevailing DCR Rules there was no requirement for providing parking spaces to the rehab building C wing . I say that RG has been provided as paved RG admeasuring 339.56 sq.mtr which is now being used by applicants for parking .
6. I say that this respondent shall ensure that the project proponent shall comply with the EC conditions strictly. I say that as per order dated 20.03.2024 of Hon'ble National Green Tribunal a joint site inspection

pan f



carried out on dated 22.04.2024 by joint committee of members from MPCB, SRA & MCGM. As per said joint site inspection, a report is being prepared by joint committee and same will be submitted to Hon'ble NGT.

7. In the circumstances I say and submit that necessary orders be passed as this Hon'ble Tribunal may deem fit and proper.

Solemnly affirmed at Mumbai)
This ^{24th} Day of April 2024)

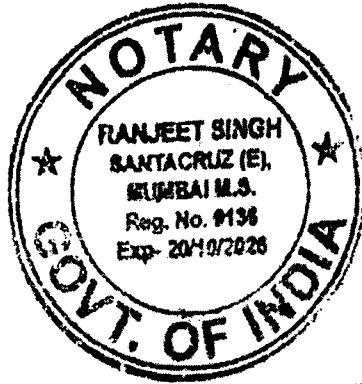
Advocate for Respondent No. 5 and 6

Bawal
22/04/2024
Deponent

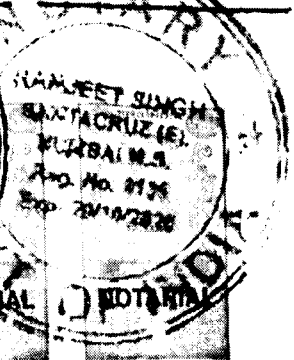
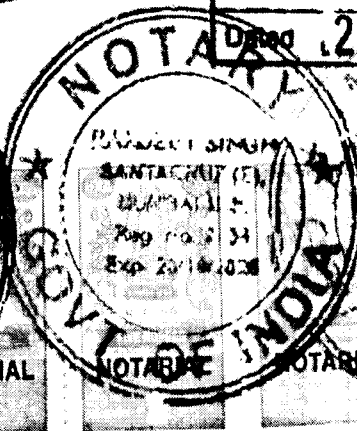
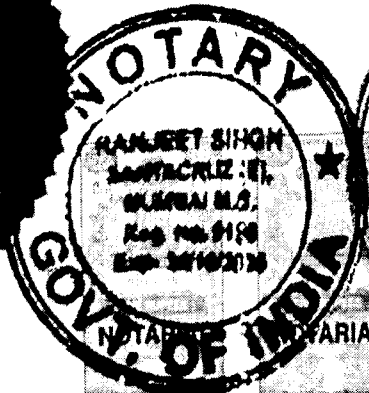
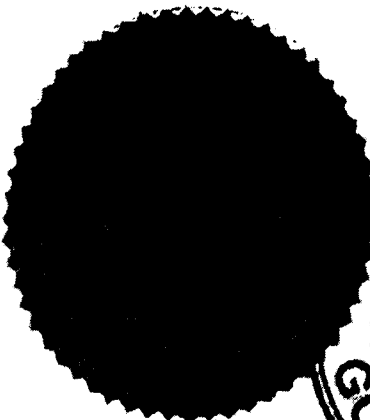
BEFORE ME

R/S

RANJEET SINGH
M.Sc LL.B.
NOTARY
MAHARASHTRA
GOVT OF INDIA




RANJEET SINGH (Notary Govt. of India)
Register No. 2163
Dated 24 APR 2024




12:11



Joint Committee inspection as
per the order dated 20/3/2024
in the matter of O. A. No. 82 of
2023 (Abdul Samad Ismail
Maknojia v. The State of
Maharashtra and Ors).  Inbox



SRO Mumbai 4 25 Apr

to ceo@sra.gov.in, SANJOG... 

R/Sir,

Abdul Maknojia & Ors have filled OA
No.82/2023 in Hon'ble NGT in respect of various
environmental violations.

The Hon'ble NGT vide order dated 20/3/2024 has
constituted a Joint Committee comprising one
member each from MPCB, SRA and MCGM to
carryout joint inspection of the site in question &
inspect it in respect of the allegations made by
applicant. Further, it is directed to record all the
violations and submit its report within one month
to Hon'ble NGT.

copy of order attached herewith for your kind
perusal.

In this context, primary meeting of committee members of SRA, MCGM and MPCB was done at site on 23/04/2024. Now, it has been decided to carryout joint inspection of site in question & inspect it in respect of the allegations made by applicant on dated 30.04.2024 at 12 noon.

Therefore, you are hereby requested to instruct your representative to remain present for joint inspection along with necessary documents so as to submit compliance report of order issued by Hon'ble NGT within stipulated time period. It shall be noted that ATR with respect to order issued by Hon'ble NGT needs to be submitted for hearing on or before 13/5/2024.

Note:- With request to Mr. Altaf Khan (Advocate High Court Bombay) to kindly communicate to applicant to remain present for the said joint inspection.

Thanks & Regards,

(A. S. Nandvate)

Sub Regional Officer, Mumbai-IV

Maharashtra Pollution Control Board

[VIEW ENTIRE MESSAGE](#)

NGT order dtd
20-3-2024.pdf



PDF

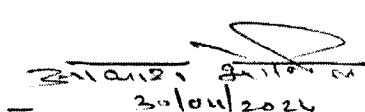
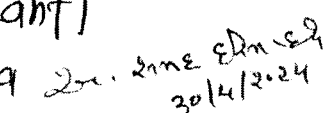

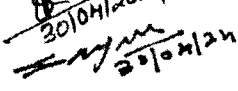


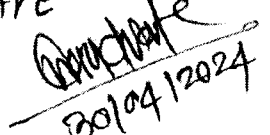
Joint Inspection Report Attendance Sheet

The Hon'ble NGT vide order dated 20/3/2024 has constituted a Joint Committee comprising one member each from MPCB, SRA and MCGM to carryout joint inspection of the site in question & inspect it in respect of the allegations made by applicant.

1. Name of Project : M/s. Nirman Constructions
(Alias M/s Nirman Realtors and Developers LTD),
"Shree Azad Co. Op. HSG Society", C.T.S.No.738/B/1/A at Rani Sati
Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi,
Malad (E), Mumbai.

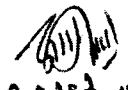


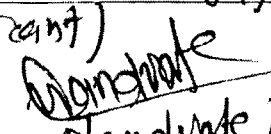
2. Date of inspection : 30/04/2024

3. Officials Present
for inspections & signatures

1. Mr. Akash Bhogil
(Representative of Applicant)  30/04/2024
2. Mr. Samath Makhojia  30/04/2024
3. Mr. Sagar Rane
(CAE, MCGM) (B&P)  30/04/2024
4. Mr. Sanjivan Bhojale
(CAE, SRA)  30/04/2024
5. Mr. AJIT MARATHE
M/S. Nirman Constructions  30/04/2024
6. Mr. Hayat Ahmed Ansari
M/S. BAACHA MASS ENCLAVE  30/04/2024
7. Mr. A.S. NANDYATE
SRO, MPCB.  30/04/2024

4. Specific comments

- Joint inspection carried out by above representatives of
as per orders issued by Hon'ble NGT.
- The comprehensive report including say by SRA, MCGM
and MPCB will be prepared in due course of time and
will be submitted to Hon'ble NGT.

 (Ajit Marathe) (Mr. Hayat Ansari) (Mr. Samath M) (Mr. Akash Bhogil)
Developer Developer Representative of Applicant
 (Sagar Rane)  (Sanjivan Bhojale)  (A.S. Nandyate)
AE MCGM AE SRA SRO MPCB